

(X)

Original Application No. 24187.

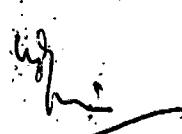
Dated: 28.6.1991.

The learned counsel for the applicant Ms.Nagarkatti states that during the pendency of this case the applicant has been promoted and seniority w.e.f. 1970 has been given and in case there would be any dispute as to the seniority the applicant will first approach the department.

In view of this statement this application no longer survives and Shri Sethna states that due seniority has also been given to the applicant and that from the date he is claiming and from the year 1970, but so far as the ~~SMRK~~ supersession is concerned, in view of the fact that the applicant was not found fit for further promotion by the DPC and hence applicant was not considered for promotion.

So far as the arrears is concerned the department will now calculate arrears, if any, to which the applicant will be entitled to and pay the same within three months.

In view of the above the application stands finally disposed of. If the applicant has any grievance the applicant may approach the department first. Notwithstanding the fact that the applicant has now been promoted and due seniority has been given, the applicant may approach the department for anything which still subsists.


(M.Y. PRIOLKAR)
MEMBER(A)


(U.C. SRIVASTAVA)
VICE-CHAIRMAN.